N O T I C E

In Partial modification to the Judicial Assignment at the Principal Seat at Bombay, which had come into effect from 5th July 2021 (Partially modified w.e.f. 05.07.2021, 02.08.2021, 06.08.2021 and 09.08.2021), it is hereby notified for the information of Advocates and parties appearing in person that the Hon'ble the Chief Justice has been pleased to approve the following partial modifications with effect from **Tuesday, 31st August 2021** :

Sr. No.	Present sitting	Assignment	Assignment
1	The Hon'ble Shri Justice **G. S. PATEL** **(Court Room No. 37)** **Commercial Division**	**APPELLATE SIDE** For admission, hearing and order matters therein : (A) All Arbitration matters.	**ORIGINAL SIDE** For admission, hearing and order matters therein : (A) All Intellectual Property Matters from the year 2019 and onwards. (B) Testamentary Matters. (C) All Suits from the year 2013 and onwards. (D) Matters pertaining to Land Acquisition. (E) Matters under Parsi Marriage and Divorce Act and other Matrimonial Suits and matters arising therein. (F) All Insolvency matters. (G) All civil matters of Single Judge not specifically assigned to other Courts. (H) All Commercial Disputes of value of Rupees 100 Crores or more. **(I) Suits up to the year 2012**

2	The Hon'ble Shri. Justice **B.P. COLABAWALLA** **(Court Room No. 2)** **Commercial Division**	**APPELLATE SIDE** ----	**ORIGINAL SIDE** For admission, hearing and order matters therein:- (A) All Arbitration Applications under Section 9, 11 of the Arbitration and Conciliation Act from the year 2020 and onwards (except post award under Section 9 of the Act). (B) Admiralty Suits and all applications therein. (C) Company Petitions and Applications (Company matters including Appeals against orders of Company Law Board). (D) Appeals under the Companies Act, except part-heard matters of Other Courts. (E) Official Liquidator's reports (not assigned to any Other Court), misfeasance summons, complaints under the Companies Act. (F) All Arbitration matters u/s 34, 37 of Arbitration and Conciliation Act including post award u/s 9 of the Act up to the year 2018. (G) All Intellectual Property Matters up to the year 2018. **(H) Adoption, Custody and Guardianship matters and Matters arising out of the Guardians And Wards Act and Juvenile Justice Act.** **(I) Trust Petitions.**
3	The Hon'ble Shri Justice **A. K. MENON** **(Court Room No. 21)** **Commercial Division**	**APPELLATE SIDE** ----	**ORIGINAL SIDE** For admission, hearing and order matters therein : (A) Arbitration matters not assigned to other Courts. (B) All Arbitration Applications under Section 9, 11 of the Arbitration and Conciliation Act up to the year 2019 (except post award under Section 9 of the Act). (C) Arbitration matters under Sections 14, 15 and 29-A of the Arbitration and Conciliation Act. (D) All matters relating to foreign awards including Section 47, 48 of Arbitration and Conciliation Act.

			(E) All Arbitration matters u/s 34, 37 of Arbitration and Conciliation Act including post award u/s 9 of the Act from the year 2019 and onwards. (F) All Chamber work and all applications of miscellaneous nature including execution applications and leave petitions under Clause XII of Letters Patent. **(G) All Administration Suits and Partition Suits.** **(H) Summary Suits and Undefended Suits.** **AND** **SPECIAL COURT MATTERS BE TAKEN UP ON FRIDAY**

NOTE

(A) The subject clause (I) of the assignment of the **Hon'ble Shri. Justice G. S. Patel,** subject clause (H) and (I) of the assignment of the **Hon'ble Shri. Justice B. P. Colabawalla** and subject clause (G) and (H) of the assignment of the **Hon'ble Shri. Justice A. K. Menon**, be taken up concurrently (in addition to extant judicial assignment) from the assignment of **Hon'ble Shri. Justice D. S. Naidu**.

Dated this 30th August 2021

By Order,

Sd/-
(Sachin B. Bhansali)
Prothonotary & Sr. Master,
High Court, O.S. Bombay.

Sd/-
(V. R. Kachare)
Registrar (Judl-I),
High Court, A.S., Bombay.